COURT-II IN THE APPELLATE TRIBUNAL FOR ELECTRICITY

(Appellate Jurisdiction)

<u>APPEAL NO. 46 OF 2018 &</u> IA NOS. 233, 231, 232 & 423 OF 2018

Dated: 4th April, 2018

Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member

Hon'ble Mr. S.D. Dubey, Technical Member

In the matter of:

Sai Wardha Power Generation Ltd. Appellant(s)

Vs.

Maharashtra Electricity Regulatory Commission & Respondent(s)

Anr.

Counsel for the Appellant (s) : Mr. Anand K.Ganesan

Ms. Neha Garg

Mr. M.G. Ramachandran

Mr. Shubham Arya

Counsel for the Respondent(s) : Mr. Buddy A. Ranganadhan

Ms. Aachal Arora for R-1

Mr. Manuj Kaushik

Ms. Nikita Chouksey for R-2

ORDER

IA NO. 423 OF 2018

(Appl. for condonation of delay in filing reply)

The learned counsel, Ms. Aanchal Arora, appearing for the first Respondent submitted that there is a delay of 16 days in filing the reply which has been explained satisfactorily and sufficient cause has been made in the application. The same may kindly be accepted and delay may kindly be condoned.

Submission made by the learned counsel appearing for the first Respondent, as stated above, is placed on record.

In the light of the submission made by the learned council appearing for the first Respondent and after perusal of the application explaining the delay in filing the reply, we find it satisfactory as sufficient cause has been made out. The same is accepted and the delay in filing the reply is condoned. IA, being IA No. 423 of 2018, for delay in filing the reply is allowed. Application is disposed of.

IA NO. 231 OF 2018

(Appl. for exemption from filing certified copy of impugned order)

Heard the learned counsel appearing for the Appellant and the learned counsel appearing for the Respondents.

The learned counsel, Mr. Anand K.Ganesan appearing for the Appellant submitted that IA No.231 of 2018 may be allowed.

The submissions made by the learned counsel appearing for the Appellant, as stated above, are placed on record.

In the light of the statement made by the learned counsel appearing for the Appellant in the IA No.231 of 2018 and the reasons stated therein, IA is allowed. IA for production of certified copy is disposed of.

The learned counsel for the Appellant is directed to file certified copy of the impugned order within a period of eight weeks i.e. on or before 05.06.2018.

IA NO. 232 OF 2018

(Appl. for exemption from filing legible & clear copies of annexures)

Heard the learned counsel, Mr. Anand K.Ganesan appearing for the Appellant.

The learned counsel appearing for the Appellant submitted that the IA No.232 of 2018 may be dismissed, as not pressed subject to the condition that in the event of providing legible and clear copies of annexures at the time of hearing by the learned counsel appearing for the appellant, will produce the same.

The submissions made by the learned counsel appearing for the Appellant, as stated above, are placed on record.

In the light of the statement made by the learned counsel appearing for the Appellant in the IA No.232 of 2018, IA is dismissed, as not pressed.

APPEAL NO. 46 OF 2018

The learned counsel, Mr. Anand K.Ganesan, appearing for the Appellant prays for four weeks' time to file rejoinder.

Submission made by the learned counsel appearing for the Appellant, as stated above, is placed on record.

The learned counsel appearing for the Appellant is permitted to file his rejoinder on or before 07.05.2018 after duly serving copy on the other side.

List this matter on <u>16.07.2018</u>, as agreed by the learned counsel appearing for both the parties.

(S.D. Dubey) Technical Member (Justice N.K. Patil)
Judicial Member